

**Factual Report in the matter of Hemraj Meena V/s State of Rajasthan & Ors. (OA No. 36/2025) as per the directions of Hon'ble NGT, Central Zone Bench, Bhopal**

**Background**

In the case filed by Sh. Hemraj Meena V/s State of Rajasthan & Ors. before the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, the applicant Sh. Hemraj Meena has raised the issue that Respondent No. 7 is undertaking large scale illegal construction activity just about 95 meters from Nahargarh Wildlife Sanctuary and within the notified Eco-Sensitive Zone of Nahargarh Wildlife Sanctuary in Khasra No. 127, 128,128/1, 129, 130, 131, 131/2, 72/1021, 72/971, 72/972 recorded as type Barani and Khasra No. 1028 and 481 recorded as type Resort and Khasra no. 131/1 as typed Farmhouse and Khasra no. 480 as type Banjar and Khasra no. 478 as type Jaw of Village Harwar, Tehsil Amer, District Jaipur. It is also alleged that the construction activity is happening in village Harwar, which is listed in the list of villages coming under Eco Sensitive Zone of NWLS and is in violation of the ESZ Notification 08.03.2019 under Section 3 of Environment (Protection) Act, 1986 and Rule 5 of Environment Protection Rules.

**Order**

Hon'ble NGT Central Zone Bench passed an order dated 26.03.2025 which inter-alia says as under:-

*"1. The grievance of the applicant are illegal construction activity within the notified Eco-Sensitive Zone of Nahargarh Wildlife Sanctuary at Aravalli ranges in Amber hills, Jaipur district of Rajasthan. The construction is happening in the village Harwar which is listed in the list of villages coming under Nahargarh Wildlife Sanctuary's Eco Sensitive Zone. The construction activity therefore is in violation of the ESZ Notification dated 08.03.2019 issued for Nahargarh Wildlife Sanctuary by MoEF&CC under Section 3 of Environment (Protection) Act, 1986 and Rule 5 of Environment Protection Rules. The act of construction in Eco-Sensitive Zone is in violation of Environment (Protection) Act, 1986 and orders and directions passed by this Hon'ble Tribunal and Hon'ble Supreme Court in several matters and further that the Respondent No. 7 is undertaking large scale construction activity just about 95 meter from Wildlife Sanctuary and within the*

*Eco-Sensitive Zone in Khasra No. 127, 128, 128/1, 129, 130, 131, 131/2, 72/1021, 72/971, 72/972 recorded as type Barani and Khasra No. 1028 and 481 recorded as type Resort and Khasra No. 131/1 as typed Farmhouse and Khasra No. 480 as type Banjar and Khasra No. 478 as type Jaw of village Harwar, Tehsil Amer, District Jaipur, Rajasthan.*

5. *We deem it just and proper to call a report on the report on the matter in issue, in present application, from a Joint Committee consisting of :*
  - a. *One Representative from the Principal Chief Conservator of Forest, Government of Rajasthan (Rajasthan)*
  - b. *One Representative from the District Collector, Jaipur (Rajasthan)*
  - c. *One Representative from the Rajasthan State Pollution Control Board, Jaipur (Rajasthan)*
6. *The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

### **Field Visit**

The State Board being Nodal Agency in this matter, sought the nominations from departments involved in the committee constituted by Hon'ble NGT and following officials were nominated:

- (i) Sh. Vijay Pal Singh, Deputy Conservator of Forests, (WL), Zoo, Jaipur.
- (ii) Sh. Bajrang Lal Swami, Sub-Divisional Officer, Amer, Jaipur.
- (iii) Smt. Pooja, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)

Copy of the nominations are enclosed and collectively marked as **Annexure-1**. The committee decided to visit the site on 20.05.2025 for the purpose of taking ground observations and analysis of official records of the Hotel Activity. It is pertinent to mention that the petitioner was also contacted telephonically to be present during the visit but he did not show up.

### **Observations**

During field visit and on perusal of records, it was observed that: -

- (i) Matter is related to the unit M/s Grand Hayatt promoted by M/s Gurnani Hotels Private Limited which is under construction at Khasra No. 72/971, 72/972, 72/1021, 127, 128, 128/1, 128/1023, 129, 130, 131, 131/2, 478, 480, 481, village- Harwar, Tehsil-Amer, District- Jaipur, which was visited by the joint committee members.
- (ii) As per the categorization of the State Board, Hotels (3 Star & Above) and/or Hotels having 100 rooms and above are covered under Red category. The unit has submitted application dated 03.02.2023 for obtaining Consent to Establish under the provisions of the Water Act, 1974 and the Air Act, 1981, which was granted vide State Board's letter dated 12.05.2023 for hotel activity for 409 rooms. Copy of the Consent to establish dated 12.05.2023 is attached and marked as **Annexure-2**.
- (iii) The total built up area of the unit is more than 20,000 Square Meter (As per the approved map total built up area is 78,810.48 Square Meter) and as per the provisions of the EIA Notification dated 14.09.2006 the unit requires to obtain Environmental Clearance. The unit has obtained Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006 vide SEIAA letter dated 27.05.2022 for Gross Built up Area 78,810.48 Square meter. The copy of EC is attached and marked as **Annexure-3**.
- (iv) During the committee visit, the unit was found under construction phase.
- (v) It was reported by the representative of Forest Department that unit's premises falls outside the forest boundaries and also outside the Nahargarh Wild Life Sanctuary notified on 22.09.1980 and outside the ECO Sensitive Zone notified on 18.03.2019 of the Nahargarh Wild Life Sanctuary. As per the Distance certificate issued by DFO, Wildlife (Zoo), dated 14.02.2022, distance of the unit from boundary of Nahargarh Wild Life Sanctuary is 4.0 Km (approx.) and from Eco sensitive Zone of the Nahargarh Wild Life Sanctuary is 400 meters (approx.). Distance certificate issued by DFO, Wildlife (Zoo) dated 14.02.2022 is attached and marked as **Annexure- 4**.

- (vi) It is also noteworthy that, the work related to defining the boundary of Nahargarh Wildlife Sanctuary is under review by the State Forest Department as the matter is sub judicial in **E.A. No. 06/2024 in O.A. No. 97/2022, Kamal Tiwari V/s Union of India & Ors pending before Hon'ble NGT, CENTRAL ZONAL BENCH, BHOPAL.**

In this regard, as per the representative of Forest Department, meetings were convened under the chairmanship of Principal Chief Conservator of Forests and Chief Wild Life Warden, Rajasthan, Jaipur on 07.01.2025, 21.01.2025 and 26.03.2025.

(Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025 and 26.03.2025 are enclosed and marked as **Annexure- 5**).

- (vii) As the unit falls outside the ECO Sensitive Zone notified on 18.03.2019 of the Nahargarh Wild Life Sanctuary, therefore, does not require to obtain Wild Life clearance from NBWL.

### **Conclusion**

- (I) The unit is under construction outside Forest area and outside of the Nahargarh Wild Life Sanctuary and outside the ESZ of the sanctuary.
- (II) The unit is under construction after obtaining valid consent to establish from the State Board under the provisions of the Water Act, 1974 and the Air Act, 1981 for the hotel activity for 409 rooms.
- (III) The unit has obtained Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006 vide SEIAA letter dated 27.05.2022.
- (IV) As the unit falls outside the ESZ of the Sanctuary, therefore, does not require to obtain Wild Life clearance from NBWL.

### **Enclosures**

- (i) Office Order dated 01.05.2025 issued from District Collectorate, Jaipur nominating Sub Divisional Officer, Amer. Letter dated 25.04.2025 issued from Forest Department nominating DCF (WL), Zoo, Jaipur and office order dated 17.04.2025 issued from RSPCB appointing RO, Jaipur (North) as OIC in the case. **(Annexure-1)**.
- (ii) Copy of the Consent to establish dated 12.05.2023 **(Annexure-2)**.

- (iii) The copy of Environmental Clearance dated 27.05.2022 (**Annexure-3**).
- (iv) Distance certificate issued by DFO, Wildlife (Zoo) dated 14.02.2022 regarding distance of the unit from boundary of Nahargarh Wild Life Sanctuary and from Eco sensitive Zone of the Nahargarh Wild Life Sanctuary (**Annexure- 4**).
- (v) Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025 and 26.03.2025 (**Annexure - 5**).
- (vi) Photographs taken during the field visit (**Annexure -6**).

		
(Pooja)	Bajrang Lal Swami	(Vijay Pal Singh)
Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)	SDO, Amer, Jaipur	Deputy Conservator of Forests, Wild Life (Zoo), Jaipur.



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No.: 0141-2716877

No. F.10 (733) RPCB/Legal/NGT/2025/

Date:

Regional Officer,  
Rajasthan State Pollution Control Board,  
Jaipur (North)  
Mobile No.: 7073581777  
Email: [rorpcb.jaipur@gmail.com](mailto:rorpcb.jaipur@gmail.com)

Subject – Regarding the Hon'ble National Green Tribunal (CZ), Bhopal order dated 26.03.2025 passed in Original Application No. 36/2025 (CZ), Hemraj Meena V/s State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT (CZ) Bench, Bhopal has passed an order dated 26.03.2025 and directed inter-alia as follow:-

- 5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:**
- (i) One Representative from Principal Chief Conservator of Forest, Government of Rajasthan (Rajasthan)**
  - (ii) One Representative from the District Collector Jaipur (Rajasthan)**
  - (iii) One Representative from the Member Secretary, Rajasthan State Pollution Control Board, Jaipur (Rajasthan)**
- 6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.**

In light of the aforesaid order dated 26.03.2025, you are hereby nominated as member of the committee as well as Nodal officer on behalf of the Member Secretary, RSPCB with the direction to ensure compliance of the Hon'ble NGT(CZ) , Bhopal order dated 26.03.2025. Copy of the aforesaid order dated 26.03.2025 is being enclosed for ready reference.

Encls-As above

(Sharda Pratap Singh)  
Member Secretary

Copy to following for information/necessary action –

1. Principal Chief Conservator of Forest , Forest Department , Govt of Rajasthan , Aranya Bhawan , Jaipur
2. District Collector, Jaipur, Rajasthan.

Member Secretary



# कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नम्बर: 0141-2700151

ई-मेल: pccf.cwlv.forest@rajasthan.gov.in

क्रमांक: एफ.8(16)2025 / ई-3602-7375246 / विधि / मुवजीप्र  
निमित्त,

दिनांक:

उप वन संरक्षक (वन्यजीव), चिड़ियाघर,  
जयपुर।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल ज़ोन बेंच, भोपाल में लंबित मूल प्रार्थना-पत्र संख्या  
36 / 2025 (cz) श्री हेमराज मीणा बनाम यूनियन ऑफ इंडिया एंड अदर्स।

संदर्भ :- मुख्य वन संरक्षक वन्यजीव, जयपुर का पत्र क्रमांक 872 दिनांक 23.04.2025 एवं आपका  
पत्रांक 14574210 दिनांक 03.04.2025

महोदय,

विषयान्तर्गत संदर्भित पत्र के माध्यम से प्राप्त माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा मूल  
प्रार्थना-पत्र संख्या 36 / 2025 (cz) श्री हेमराज मीणा बनाम यूनियन ऑफ इंडिया एंड अदर्स में पारित आदेश  
दिनांक 26.03.2025 में के बिंदु संख्या 5 में समिति का गठन किया गया है।

(i) One Representative from the Principal Chief Conservator of Forest Government of  
Rajasthan

(ii) One Representative from the District Collector, Jaipur.

(iii) One Representative from the Member Secretary Rajasthan State Pollution Control  
Board, Jaipur

अतः पारित आदेश दिनांक 26.03.2025 की अनुपालना में समिति में प्रधान मुख्य वन संरक्षक (वन बल प्रमुख),  
राजस्थान, जयपुर की ओर से आपको प्रतिनिधि मनोनीत किया जाता है।

संलग्न - उपरोक्तानुसार

भवदीया,

(शिखा मेहरा)

प्रधान मुख्य वन संरक्षक एवं

मुख्य वन्यजीव प्रतिपालक, राजस्थान

क्रमांक: : एफ.8(16)2025 / ई-3602-7375246 / विधि / मुवजीप्र

दिनांक:

प्रतिलिपि- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. जिला कलेक्टर, जयपुर।
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
3. मुख्य वन संरक्षक वन्यजीव, जयपुर।

प्रधान मुख्य वन संरक्षक एवं  
मुख्य वन्यजीव प्रतिपालक, राजस्थान

Document certified by Shikha  
Mehra <shikhamehraiifs@  
Digitally signed by Shikha Mehra  
Designation: Principal Chief  
Conservator of Forest  
Date :25-04-2025 04:06:27



कार्यालय जिला कलेक्टर एवम जिला मजिस्ट्रेट, जयपुर

www.jaipur.nic.in

क्रमांक:-आर-1/(68)25/36-2025/विधि/ 2594

दिनांक: 01/05/25

आदेश

माननीय राष्ट्रीय हरित प्राधिकरण केन्द्रीय बैच भोपाल प्रकरण संख्या 36/2025 (सीजेड) उनवान हेमराज मीणा बनाम राजस्थान सरकार एवं अन्य एवं अन्य समक्ष माननीय नेशनल ग्रीन ट्रिब्यूनल भोपाल द्वारा पारित आदेश दिनांक 26.03.2025 में जॉच करने हेतु संयुक्त कमेटी का गठन किया गया है। जिसमें जिला कलेक्टर, जयपुर के प्रतिनिधि के रूप में उपखण्ड अधिकारी आमेर जिला जयपुर को नियुक्त किया जाता है।

(विनीता सिंह)

अति० कलेक्टर प्रथम एवं  
प्रभारी अधिकारी राजस्व शाखा,  
कलेक्ट्रेट, जयपुर

क्रमांक:-आर-1/(68)25/36-2025/विधि/ 2595-96

दिनांक: 01/5/25

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. उपखण्ड अधिकारी आमेर, जिला जयपुर।
2. क्षेत्रीय अधिकारी (उत्तर), राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, रोड न० 5 के सामने वीकेआई, सीकर रोड, जयपुर को सूचनार्थ प्रेषित है।

अति० कलेक्टर प्रथम एवं  
प्रभारी अधिकारी राजस्व शाखा,  
कलेक्ट्रेट, जयपुर

*Prithi*  
09/05/25

*JEE (A)*

Signature valid



Digitally signed by Vineta Singh  
Designation: Additional Collector  
And Additional District Magistrate  
Date: 2025.04.30 21:22:52 IST  
Reason: Approved

☎ 0141-2209001(O) 0141-2209000(Fax) Email:- dm-jaip-rj@nic.in (F.Tree)



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716840

Registered

File No : F(Tech)/JAIPUR(Amber)/7277(1)/2023-2024/898-900

Order No : 2023-2024/HBC/2717

Dispatch Date: May 12 2023 1:32PM

Unit Id : 124430

**M/s GURNANI HOTELS PRIVATE LIMITED**

**4TH FLOOR,DAYS HOTEL,PLOT NO.10,AIRPORT  
PLAZA SCHEME,BEHIND HOTEL RADISSON BLU,TONK  
ROAD, , JAIPUR**

**Sub: Consent to Establish** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application(s) for Consent to Establish dated 03/02/2023 and subsequent correspondence.

Sir,

**Consent to Establish** under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, **is hereby granted** for your **GRAND HYATT JAIPUR plant** situated / proposed at **KHASRA NO72/971,72/972,72/1021,127,128,128/1,128/1023,129,130,131,131/2,478,480,481, HARWAR Tehsil:Amber District:JAIPUR**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **28/04/2023** to **31/03/2028** or **date of commencement of production / commissioning of the project or activities whichever is earlier**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
HOTEL ACTIVITIES	Service	409.00 ROOMS

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

Signature valid

Digitally signed by Jeev Mahnot  
Date: 2023.05.12 1:32:34 IST  
Reason: Self Attested  
Location:





**Head Office HBC**  
**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**

**Phone: 0141-2716840**

**Registered**

**File No : F(Tech)/JAIPUR(Amber)/7277(1)/2023-2024/898-900**

**Order No : 2023-2024/HBC/2717**

**Dispatch Date: May 12 2023 1:32PM**

**Unit Id : 124430**

- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	443.000	103.000	340.000 On Land For Plantation/Horticulture /Other uses/Sludge/Evaporatio n Loss etc

- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Signature valid

Digitally signed by Jeev Mahnot  
Date: 2023.05.12 1:32:34 IST  
Reason: Self Attested  
Location:





**Head Office HBC**  
**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**

**Phone: 0141-2716840**

**Registered**

**File No : F(Tech)/JAIPUR(Amber)/7277(1)/2023-2024/898-900**

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**Dispatch Date: May 12 2023 1:32PM**

**Unit Id : 124430**

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One DG Set( 1000KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
Two DG Sets( 2000KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3

- 7 That all necessary permission shall be obtained from District administration, Jaipur and Government of Rajasthan related to the operation of hotel with 409 rooms at Khasra No. 72/971, 72/972, 72/1021, 127, 128, 128/1, 128/1023, 129, 130, 131, 131/2, 478, 480 & 481, Village-Harwar, Tehsil- Amber, Jaipur.
- 8 That if the project cost exceeds Rs. 409 Crore, the unit shall take/obtain modification in consent after paying fee as applicable.
- 9 That this Consent to Establish is valid for hotel with 409 rooms.

Signature valid

Digitally signed by Jeev Mahnot  
Date: 2023.05.12 13:32:34 IST  
Reason: Self Attested  
Location:





**Head Office HBC**  
**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**

**Phone: 0141-2716840**

**Registered**

**File No : F(Tech)/JAIPUR(Amber)/7277(1)/2023-2024/898-900**

**Order No: 2023-2024/HBC/2717**

**Dispatch Date: May 12 2023 1:32PM**

**Unit Id : 124430**

- 10 That the total Built Up Area of the project shall not exceed 78,810.48 Sq.M. as mentioned in EC dated 30.05.2022 and as approved by JDA letter dated 09.03.2022.
- 11 That the Hotel shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for taking up any such activity which attracts Environmental Clearance under the provisions EIA Notification dated 14.09.2006 in future and shall ensure compliance of all the conditions of EC dated 30.05.2022 issued by the State Environment Impact Assessment Authority (SEIAA), Rajasthan.
- 12 That the total water consumption for entire project shall not exceed 871 KLD (Fresh- 450 KLD + STP treated water - 421 KLD).
- 13 That fresh water requirement shall be met from groundwater with prior permission from CGWA.
- 14 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation (inlet and outlet of STP). Daily record of the same shall be maintained and be submitted to the Board.
- 15 That Sewage Treatment Plant (STP) of capacity 500 KLD shall be maintained to treat the wastewater generated to the tune of 443 KLD.
- 16 That entire STP treated domestic waste water shall be utilized for flushing/plantation/landscaping etc. within the premises and no waste water shall be discharged outside the premises in any case.
- 17 That all possible efforts shall be made for minimization of use of fresh water and unit shall construct and maintain scientific designed rain water harvesting structure of adequate capacity and nos.
- 18 That hotel shall maintain proper oil and grease trap(s) for kitchen wastewater.
- 19 That the Hotel shall maintain suitable bio-conversion technique to compost organic waste generated at project site, and same shall be used for manure and record of same shall also be maintained.
- 20 That adequate air pollution control measures shall be maintained with the DG Sets: 2x 2000 KVA each, 1x 1000 KVA and additional source of Air/Water pollution shall not be installed without prior Consent to Establish from the State Board.
- 21 That priority shall be given for the use of cleaner fuel in air sources i.e. having low sulphur percentage and provide adequate PCM.
- 22 That the compliance of ambient air quality standards in respect of noise as prescribed under the Environment (Protection) Act and Rules made therein shall be ensured.

Signature valid

Digitally signed by Jeev Mahnot  
Date: 2023.05.12 13:32:34 IST  
Reason: Self Attested  
Location:





**Head Office HBC**  
**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**

**Phone: 0141-2716840**

**Registered**

**File No : F(Tech)/JAIPUR(Amber)/7277(1)/2023-2024/898-900**

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**Dispatch Date: May 12 2023 1:32PM**

**Unit Id : 124430**

- 23 That the hotel shall ensure that the noise from the operations in the hotel does not exceed the prescribed ambient noise standards for the commercial area i.e. 65 dB (A) Leq, during the daytime and 55 dB (A) Leq, during the night time. The day time is reckoned in between 6 am and 10 pm and the night time is reckoned between 10 pm and 6 am.
- 24 That the hotel shall not use any loudspeaker or any public address system or any sound producing instrument or a musical instrument or a sound amplifier and shall not burst any sound producing fire crackers after 10:00 p.m.
- 25 That the provisions of Hazardous andher Wastes (Management and Trans boundary Movement) Rules, 2016; Solid Waste Management Rules, 2016; Plastic Waste Management Rules 2016; Construction and Demolition Waste Management Rules 2016; Bio-Medical Waste Management Rules, 2016 and E- Waste Management Rules, 2016, shall be complied.
- 26 That the CPCB guidelines /mechanism prescribed for Hotel/Restaurant etc. prepared in compliance with the Hon'ble NGT order dated 19.09.2019 in the matter of OA no. 400/2017, shall be strictly complied.
- 27 That the plantation of local species in the 33% of total area of the project shall be carried out.
- 28 That energy conservation measures like installation of CFLs/FLs/LEDs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.
- 29 That used CFL/FLs/LEDs should be properly collected and disposed off/sent for re-cycling as per prevailing rules/guidelines issued by regulatory authority. Use of solar panels also be done to the extent possible.
- 30 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India, notification dated 12.08.2021 shall be used in the industry/unit premises.
- 31 That half yearly compliance report of all the above conditions shall be submitted by the Hotel to the State Board.
- 32 That this Consent to Establish shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 33 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the **Water Act and Air Act**.

Signature valid

Digitally signed by Jeev Mahnot  
Date: 2023.05.12 1:32:34 IST  
Reason: Self Attested  
Location:





**Head Office HBC**  
**Rajasthan State Pollution Control Board**  
**4, Institutional Area, Jhalana Doongari, Jaipur-302 004**

**Phone: 0141-2716840**

**Registered**

**File No : F(Tech)/JAIPUR(Amber)/7277(1)/2023-2024/898-900**

**Order No: 2023-2024/HBC/2717**

**Dispatch Date: May 12 2023 1:32PM**

**Unit Id : 124430**

**34** That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

**35** That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

**Yours sincerely,**

**Group Incharge[ HBC ]**

(A): **Copy to:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur (N) to ensure compliance of consent conditions.
- 2 Master File.

**Group Incharge[ HBC ]**

**Signature valid**

Digitally signed by **Rajeev Mahnot**  
Date: 2023.05.12 13:32:34 IST  
Reason: Self Attested  
Location:



ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Rajasthan)

To,

The Director  
GURNANI HOTELS PRIVATE LIMITED  
Plot no 10, Hotel Days, 4 Floor, Airport Plaza Scheme, Durgapura, Tonk  
Road -302018

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/RJ/MIS/239316/2021 dated 22 Dec 2021. The particulars of the environmental  
clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. <b>EC Identification No.</b>                       | <b>EC22B038RJ135889</b>                 |
| 2. <b>File No.</b>                                    | 620                                     |
| 3. <b>Project Type</b>                                | New                                     |
| 4. <b>Category</b>                                    | B2                                      |
| 5. <b>Project/Activity including<br/>Schedule No.</b> | 8(a) Building and Construction projects |
| 6. <b>Name of Project</b>                             | Grand Hyatt Jaipur                      |
| 7. <b>Name of Company/Organization</b>                | GURNANI HOTELS PRIVATE LIMITED          |
| 8. <b>Location of Project</b>                         | Rajasthan                               |
| 9. <b>TOR Date</b>                                    | N/A                                     |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 30/05/2022

(e-signed)  
P.K. Upadhyay  
Member Secretary  
SEIAA - (Rajasthan)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

**State Level Environment Impact Assessment Authority, Rajasthan**

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No. F1 (4)/SEIAA/SEAC-Raj/Seect/Project /Cat. 8a(20132)/2021-22

Jaipur, Dated: **27 MAY 2022**

M/s. Gurnani Hotels Private Ltd.

**Director:** Mukesh Gurnani,  
Plot no 10, Hotel Days, 4 Floor,  
Airport Plaza Scheme, Durgapura,  
Tonk Road, Jaipur, Rajasthan.

Sub:-EC for proposed Hotel Project "Grand Hyatt" Plot area: 77473.07 SQM & Gross Built Up area: 78810.48 SQM, at Khasra No.72/971, 72/972, 72/1021, 127, 128, 128/1, 128/1023, 129, 130, 131, 131/2, 478, 480 and 481, Village- Harwar, Tehsil- Amer, District- Jaipur, Rajasthan (**Proposal No- 239316**).

This has reference to your application dated 22.12.2021 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 15-17 February, 2022.

**2. Brief details of the Project:**

1	Category /Item no. (in schedule)	8 (a) of Schedule to the EIA Notification, 2006.			
2	Location of Project	Khasra Nos. 72/971, 72/972, 72/1021, 127, 128, 128/1, 128/1023, 129, 130, 131, 131/2, 478, 480 and 481, Village-Harwar, Tehsil-Amer district Jaipur, Rajasthan			
3	Land Use	S. No.	Particulars	Area	Percentage
			Net Plot Area	72,234.36 Sq.m.	100%
			Plot Area not in possession-	887.76 Sq.m.	
			Actual area available at site	71,346.60 Sq.m.	
			BAR	Proposed: 66,682.84 m <sup>2</sup>	

		<p>Gross Built-up area 78,810.48 m<sup>2</sup></p> <p>Ground coverage 13,247.66 m<sup>2</sup> 18.568 %</p> <p>Landscape area</p> <p>Hardscape 27,629.55 m<sup>2</sup> 38.73 %</p> <p>Softscape 13,187.15 m<sup>2</sup> 18.48%</p> <p>Parking &amp; Paved Area 17,282.24 m<sup>2</sup> 24.22%</p> <p>(Open Surface Parking : 790 ECU; )</p>																				
4	Parking	<p>Total Parking required = 1017</p> <p>Provision for Parking of 1047 E.C.U. has been made as follows:</p> <table border="1"> <thead> <tr> <th>Location</th> <th>Surface Car</th> <th>Mechanical Car</th> <th>Two Wheeler</th> <th>Total ECU</th> </tr> </thead> <tbody> <tr> <td>Basement</td> <td>176</td> <td>44</td> <td>111 (37 ECU)</td> <td>257</td> </tr> <tr> <td>Open Ground</td> <td>545</td> <td>0</td> <td>735 (245 ECU)</td> <td>790</td> </tr> <tr> <td>Total</td> <td>721</td> <td>44</td> <td>846 (282 ECU)</td> <td>1047</td> </tr> </tbody> </table>	Location	Surface Car	Mechanical Car	Two Wheeler	Total ECU	Basement	176	44	111 (37 ECU)	257	Open Ground	545	0	735 (245 ECU)	790	Total	721	44	846 (282 ECU)	1047
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5	Project Cost	Rs. 311 Cr.																				
6	Water Requirement & Source	<p>The daily water requirement for the project will be 871 KLD (450 KLD Fresh + 421 KLD recycled)</p> <table border="1"> <thead> <tr> <th>Particular</th> <th>Demand</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Domestic</td> <td>Fresh water demand</td> <td>450KLD</td> </tr> <tr> <td>Recycled water</td> <td>421 KLD</td> </tr> </tbody> </table> <p>Source of water:- PHED/Ground Water Supply</p> <table border="1"> <thead> <tr> <th>Area</th> <th>Waste water generated</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>Domestic</td> <td>443 KLD</td> <td>After treatment-421 KLD reuse in Flushing, Landscaping, General Washing, Filter back wash and cooling towers make up</td> </tr> </tbody> </table>	Particular	Demand	Quantity	Domestic	Fresh water demand	450KLD	Recycled water	421 KLD	Area	Waste water generated	Disposal	Domestic	443 KLD	After treatment-421 KLD reuse in Flushing, Landscaping, General Washing, Filter back wash and cooling towers make up						
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7	Fuel & Energy	<p>Electricity: Connected load- 5,640.68 KW; Maximum Demand: 3,410.52 KW</p> <p>3 DG Sets Capacity : 2000 kVA x 2; 1000 kVA x 1</p> <p>Fuel: 111.38 L/Hr HSD (sulphur content: 0.05%)</p>																				
8	Chillers and Heat Pumps	5 (4W + 1S) water cooled chillers with capacity 400 TR each 3 (2W + 1S) 200 KW each refrigeration based air heated heat pumps.																				
9	Solid Waste Generation	<p>461 Kg/Day (Approx)</p> <p>Organic converter with capacity 400 Kg/day will be installed for biodegradable waste. The non biodegradable waste will be sent to Municipal Council disposal sites through authorized vendors.</p>																				
10	Environmental Management Plan along with Budgetary breakup	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Particular</th> <th>Capital Cost (in Rs)</th> <th>Recurring Cost (Annual) (in Rs)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sewage Treatment Plant (500 KLD)</td> <td>60 Lac</td> <td>6 Lac</td> </tr> </tbody> </table>	S. No.	Particular	Capital Cost (in Rs)	Recurring Cost (Annual) (in Rs)	1	Sewage Treatment Plant (500 KLD)	60 Lac	6 Lac												
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		2	Rain water Storage Structure (17 no)	34 Lac	5 Lac	
		3	DG Stack & Acoustic Enclosure	3 Lac	1.50 Lac	
		4	Solid Waste Management	12 Lac	1.50 Lac	
		5	Environmental Monitoring	--	1.50 Lac	
		6	Landscaping (Plantation and Maintenance for 5 years)	25 Lac	2 Lac	
		7	Fire Fighting and Emergency handling	30 Lac	2 Lac	
		8	Under Social Environment as EMP	25 Lac	--	
		TOTAL		189 Lac	19.5 Lac	
11	STP	STP based on SBR technology with capacity of 500 KLD will be installed.				
12	Green Belt/ Plantation area and % of total area in sq. mts.	Area to be planted during operational phase : Softscape: 13,187.15 sq. m. (18.48%); hardscape: 27,629.55 sq. m. (38.73%) No of trees to be planted : 1500 trees				
13	Budgetary Breakup for Labour	S. No.	Particulars	Budget (in Lac)		
		1.	Housing & Fuel facility for construction workers will be provided	2.50		
		2.	Separate toilet facility for male and female workers along with waste water treatment facility i.e. septic tank and soak pit.	1.50		
		3.	Clean drinking water will be sufficiently made available at suitable points.	1.50		
		4.	Provision of a suitable space for the use of children (Crèche) if employment of female building workers exceeds more than 30.	1.00		
		5.	First Aid Facilities	1.00		
		6.	Personal Protective equipments like helmets face masks, gloves, ear muffs and goggles will be provided to the workers.	1.00		
		7.	Regular Health check up test and analysis will be done.	1.50		
		8.	Education for labors children	1.00		
		TOTAL			11.00	

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the

*by*

proposal and recommendations of the SEAC, Rajasthan in its 5.22<sup>th</sup> Meeting held on 20.05.2022 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

**I. Statutory compliance:**

- i. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- ii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
- iii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- iv. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- v. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- vi. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
- vii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- viii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
- ix. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
- x. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

**II. Air quality monitoring and preservation**



- i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
- ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM25) covering upwind and downwind directions during the construction period.
- iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
- vi. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
- vii. Wet jet shall be provided for grinding and stone cutting.
- viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
- x. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
- xi. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise



pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

xii. For indoor air quality the ventilation provisions as per National Building Code of India.

### **III. Water quality monitoring and preservation**

i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

iii. Total fresh water use shall not exceed the proposed requirement as provided in the project details.

iv. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

v. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

vi. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.

vii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.

viii. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

ix. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.



- x. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xi. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
- xii. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
- xiii. All recharge should be limited to shallow aquifer.
- xiv. No ground water shall be used during construction phase of the project.
- xv. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering. **The Project Proponent has also applied to Central Ground Water Authority for grant of permission for extraction of water. Work will only commence after getting clearance from CGWA for extraction of water and the compliance of the conditions mentioned therein.**
- xvi. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
- xvii. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
- xviii. No sewage or untreated effluent water would be discharged through storm water drains.
- xix. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for



operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

xx. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

xxi. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

#### **IV. Noise monitoring and prevention**

i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

#### **V. Energy Conservation measures**

i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.

ii. Outdoor and common area lighting shall be LED.

iii. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be



incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

iv. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

v. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.

vi. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

#### **VI. Waste Management**

i. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

ii. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

iii. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.

iv. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.

v. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

vi. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

vii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash



bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.

viii. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25<sup>th</sup> January, 20L.6. Ready mixed concrete must be used in building construction.

ix. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.

x. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

### **VII. Green Cover**

i. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).

ii. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.

iii. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.

iv. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

### **VIII. Transport**

i. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.



- a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
  - b. Traffic calming measures.
  - c. Proper design of entry and exit points.
  - d. Parking norms as per local regulation.
- ii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
  - iii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

#### **IX. Human health issues**

- i. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- ii. For indoor air quality the ventilation provisions as per National Building Code of India.
- iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Occupational health surveillance of the workers shall be done on a regular basis.
- vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

#### **X. Corporate Environment Responsibility**



i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.

ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms /conditions. The company shall have defined system of reporting infringements /deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF & CC as a part of six-monthly report.

iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

#### **XI. Miscellaneous**

i. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.

ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.



- iv. The project proponent shall submit six-monthly reports on the status of the compliance o the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- v. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- vii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF & CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with



their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(P.K. Upadhyay)  
Member Secretary,  
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.8a(20132)/2021-22 Dated:

**Copy to following for information and necessary action:**

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002 (Raj.).
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for taking action against the PP for violation in accordance with the provisions of section 19 of the Environment (Protection), Act, 1986.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. I.A, SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

**Signature Not Verified**

Digitally signed by Sh. P.K.  
Upadhyay  
Member Secretary  
Date: 5/30/2022 4:09:18 PM



घर-घर  
औषधि योजना

कार्यालय उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर

Phone: 0141-2617319

E-mail: dcfwl.zoo.forest@rajasthan.gov.in

क्रमांक एफ(0)सर्वे/जू/2021-22/  
निमित्त.

866

दिनांक :- 14/2/22

सदस्य सचिव,  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
जयपुर।

विषय:- Regarding issuance of distance certificate for our proposed hotel project "Grand Hyatt" at Khasra no. 72/971, 72/972, 72/1021, 127, 128, 128/1, 128/1023, 129, 130, 131, 131/2, 478, 480 and 481, Village-Harwar, Tehsil-Amer, District Jaipur, Rajasthan.

संदर्भ:- Gurnani Hotels Pvt. Ltd. के पत्र दिनांक 29.11.2021 के क्रम में।

महोदय,

उपरोक्त विषय में Gurnani Hotels Pvt. Ltd. का पत्र दिनांक 29.11.2021 का पत्र प्राप्त हुआ है जिसके क्रम में नाहरगढ़ वन्यजीव अभयारण्य एवं ईको सेन्सिटिव जोन से दूरी की सूचना क्षेत्रीय वन अधिकारी नाहरगढ़ अभयारण्य के पत्रांक 108 दिनांक 11.02.2022 एवं विभागीय सर्वेयर की रिपोर्ट अनुसार (नाहरगढ़ अभयारण्य एवं पारिस्थितिकी संवेदी जोन की अधिसूचना की GPS की KML अनुसार) निम्नानुसार है।

S. No.	Observation	Reply		
		Pillar No.	Longitude	Latitude
1	Longitude and Latitude of the Hotel project.	1	75 55 01.64	27 03 45.59
		2	75 55 14.51	27 03 39.53
		3	75 55 12.89	27 03 33.14
		4	75 54 58.45	27 03 42.10
2	Distance of the Hotel project from boundary of Nahargarh Wildlife Sanctuary.	4.000 K.m. Approx.		
3	Distance of the Hotel project from boundary of Jamwamgarh Wildlife Sanctuary.	Not related to this office		
4	Distance of the Hotel project from boundary of Sariska Wildlife Sanctuary.	Not related to this office		
5	Distance of the Hotel project from Boundary of Sariska Tiger Reserve	Not related to this office		
6	Distance of the Hotel project from boundary of Critical Tiger Habitat.	Not related to this office		
7	Distance of the Hotel project from Eco- Sensitive Zone of Nahargarh Wildlife Sanctuary	0.400 K.m.Approx.		
8	Distance of the Hotel project form Eco- sensitive Zone of Jamwaramgarh Wildlife Sanctuary	Not related to this office		
9	Distance of the Hotel project from from Buffer Zone of Sariska Wildlife Sanctuary/ Sariska Tiger Reserve/ Critical Tiger habitat or any other forest area where mining activities cannot be carried out.	Not related to this office		

भवदीय

(अजय चित्तौड़ा)

उप वन संरक्षक (वन्यजीव),  
चिडियाघर, जयपुर

क्रमांक एफ( )सर्वे/जू/2021-22/

दिनांक :-

प्रतिलिपि:- अति. प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान जयपुर को सूचनार्थ प्रेषित है।

उप वन संरक्षक (वन्यजीव),  
चिडियाघर, जयपुर

# कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं. 0141-2700151

ई-मेल: [pccf.cwlw.forest@rajasthan.gov.in](mailto:pccf.cwlw.forest@rajasthan.gov.in)

क्रमांक: एफ 8 (07)2024 / विधि / मुवजीप्र-02868 / 2024-25

दिनांक: ई-हस्ताक्षर

## बैठक कार्यवाही विवरण

दिनांक 07.01.2025 को नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं एवं नाहरगढ अभ्यारण्य के इको सेन्सिटिव जोन में प्रदर्शित सीमाओं में अन्तर के संबंध में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान, जयपुर की अध्यक्षता में उनके कक्ष में बैठक का आयोजन किया गया। इस बैठक में निम्न अधिकारीगण उपस्थित रहे:—

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति० प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए.), राजस्थान, जयपुर।
3. श्री राजेश कुमार गुप्ता, अति० प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
4. श्री के.सी. मीना, अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
5. श्री टी. मोहनराज, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
6. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), राज० जयपुर।
7. श्री जगदीश चन्द गुप्ता, उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. श्री दिनेश कुमार गुप्ता, उप वन संरक्षक (एफ.सी.ए.), राज० जयपुर।
9. सर्वेयर, कार्या० उप वन संरक्षक, (वन्यजीव), चिडियाघर, जयपुर।

उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर द्वारा बैठक में उपस्थित सदस्यों के समक्ष नाहरगढ अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 को जारी की गई, में उल्लेखित अभ्यारण्य की चारों दिशाओं की सीमाओं के विवरण के बारे में अवगत कराया। नाहरगढ अभ्यारण्य के इको सेसेटिव जोन की जारी अधिसूचना दिनांक 08.03.2019 में संलग्न जी टी शीट में अभ्यारण्य की सीमा का अवलोकन कराया। नक्शे पर दर्शायी गई अभ्यारण्य की सीमा को परपल रंग से मार्क किया गया है। उक्त नक्शे में सीमा पर 1 से 100 बिन्दु अंकित किये गये हैं, जबकि अधिसूचना में अभ्यारण्य की सीमा के केवल 11 बिन्दुओं के जी. पी. एस. कोआर्डिनेट्स की सूची का उल्लेखन किया गया है, जिनसे पूरी अभ्यारण्य की सीमा को प्रदर्शित नहीं किया जा सकता है। नक्शे पर प्रदर्शित/मार्क की गयी अभ्यारण्य की सीमा को अभ्यारण्य की जारी की गई अधिसूचना दिनांक 22.09.1980 के अनुसार पढने पर नक्शे पर प्रदर्शित की गई सीमा में काफी त्रुटियाँ देखने में पायी गई। उक्त नक्शे पर मार्क की गई सीमा एवं अभ्यारण्य की अधिसूचना में अन्तर के कारण माननीय न्यायालयों में काफी संख्या में वाद विचाराधीन है। जिनके कारण माननीय न्यायालयों में अलग अलग तरह से जवाब प्रस्तुत करने वालों की संख्या में वृद्धि लगातार हो रही है। उक्त समस्या का समाधान किया

Signature valid

Digitally signed by Pankaj Kumar

Designation : Chief

Conservator Of Forest

Date: 2025.01.09 14:59:55 IST

Reason: Approved



उपरोक्त सभ्य म बठक म उपास्थित समा सदस्या स चचा का गइ आर अभयारण्य का आधसूचना एव नाहरगढ अभयारण्य के इको सेंसेटिव जोन की अधिसूचना दिनांक 08.03.2019 को जारी की गई, के साथ नक्शे पर मिलान कर अध्ययन किया गया। जिसमें सर्वसम्मति से निर्णय लिया गया कि नाहरगढ अभयारण्य की अधिसूचना दिनांक 22.09.1980 के आधार पर राजस्व मैप पर अभयारण्य का नक्शा बनाया जावे। जिसके लिए उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर को दिनांक 17.01.2025 तक समिति के समक्ष नाहरगढ वन्यजीव अभयारण्य का नक्शा प्रस्तुत करने के निर्देश दिये गये। जिसे समीक्षा उपरान्त राज्य सरकार को अनुमोदन हेतु भिजवाया जावेगा। इसके साथ-साथ इको सेंसेटिव जोन की अधिसूचना के आधार पर इको सेंसेटिव जोन का संशोधित नक्शा भी प्रस्तुत किया जावे।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)

प्रधान मुख्य वन संरक्षक एवं  
मुख्य वन्यजीव प्रतिपालक,  
राजस्थान, जयपुर

क्रमांक: एफ 8 (07)2024/विधि/मुवजीप्र-02868/2024-25

दिनांक: ई-हस्ताक्षर

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) राजस्थान, जयपुर।
2. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
3. अतिरिक्त प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान, जयपुर।
4. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (आई.टी.), राज० जयपुर।
8. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।

प्रधान मुख्य वन संरक्षक एवं  
मुख्य वन्यजीव प्रतिपालक,  
राजस्थान, जयपुर

Signature valid

Digitally signed by Pawan Kumar  
Upadhyay  
Designation : Principal Chief  
Conservator Of Forests  
Date: 2025.01.09 14:59:55 IST  
Reason: Approved

# कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं. 0141-2700151

ई-मेल: pccf.cwlw.forest@rajasthan.gov.in

क्रमांक: एफ 8(07)2024 / विधि / मुवजीप्र-02868 / 2024-25

Jaipur, Date: As Per Sign

## बैठक कार्यवाही विवरण

नाहरगढ वन्यजीव अभयारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित पूर्वी सीमा की विवेचना एवं ईको-सेन्सिटिव जोन के संबंध में दिनांक 07.01.2025 को आयोजित बैठक में उप वन संरक्षक, वन्यजीव, चिडियाघर, जयपुर को दिनांक 17.01.2025 तक उक्त अधिसूचना के अनुसार नक्शा तैयार कर प्रस्तुत करने हेतु निर्देशित किया गया था। जिसके क्रम में उप वन संरक्षक वन्यजीव, चिडियाघर द्वारा नक्शा तैयार कर प्रस्तुत किया गया। उक्त के क्रम अद्योहस्ताक्षरकर्ता की अध्यक्षता में दिनांक 21.01.2025 में दोपहर 3.00 बजे आयोजित की गई थी। बैठक में निम्नांकित अधिकारी / कर्मचारी उपस्थित हुए—

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति. प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी, एफ.सी.ए., राज0, जयपुर।
3. श्री सुपोंग शशी, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
4. श्री विजय पाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
5. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), जयपुर।
6. श्री गिरीश कुमार शर्मा, सर्वेयर, कार्यालय उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।

उपस्थित सदस्यों द्वारा उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर द्वारा प्रस्तुत नक्शों का अवलोकन किया गया। अवलोकन उपरांत नक्शों को अभयारण्य की सीमा विवरण के अनुरूप प्रदर्शित होने में कमियां पाई गईं।

इस संबंध में श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज-8 / 80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्य जीव अभयारण्य की

सीमा विवरण के अनुरूप नक्शा बनाने के लिए यह आवश्यक होगा कि पूरी तैयारी नये सिरे से किया जाना उचित होगा, जिस पर सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि) द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज-8/80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्यजीव अभयारण्य क्षेत्र एवं विवरण में दिए गए समस्त गांवों के मूल नक्शे एकत्रित किये जाकर सभी नक्शों को एक साथ बिछाकर नाहरगढ अभयारण्य की सीमा विवरण के अनुसार उन नक्शों के उपर लाईन डाली जाये ताकि सीमा का सही चित्रण हो सके। जिसके संबंध में सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अद्योहस्ताक्षरकर्ता द्वारा निर्देशित किया गया कि उक्त कार्यवाही पूर्ण की जाकर दिनांक 28.01.2025 को दोपहर बाद 3.00 बजे समिति के समक्ष रिपोर्ट प्रस्तुत करें।

बैठक सधन्यवाद समाप्त हुई।

**(पवन कुमार उपाध्याय)**

प्रधान मुख्य वन संरक्षक एवं  
मुख्य वन्यजीव प्रतिपालक,  
राजस्थान, जयपुर

Jaipur, Date: As Per Sign

क्रमांक: एफ 8(07)2024 / विधि / मुवजीप्र-02868 / 2024-25

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान, जयपुर।
2. प्रधान मुख्य वन संरक्षक, एफ.सी.ए., राजस्थान, जयपुर।
3. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
4. अतिरिक्त प्रधान मुख्य वन संरक्षक कार्य आयोजना एवं वन बन्दोबस्त, राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. उप वन संरक्षक (आई.टी.), जयपुर।
9. रक्षित पत्रावली।

प्रधान मुख्य वन संरक्षक एवं  
मुख्य वन्यजीव प्रतिपालक,  
राजस्थान, जयपुर

**Signature Not Verified**

Digitally Signed by P.K.  
Upadhyaya  
Designation : Principal Chief  
Conservator Of Forest  
Date :28-01-2025 03:31:53

## कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना, जयपुर-302004, e-mail – pccf.cwlw.forest@rajasthan.gov.in , Ph.- 0141-2700151

क्रमांक : एफ.8(07)2024 / विधि / मुवजीप्र-02868

दिनांक : ई-हस्ताक्षर

### बैठक कार्यवाही विवरण

बैठक सूचना क्रमांक 14394281 दिनांक 26.03.2025 के क्रम में नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं की विवेचना एवं तत्संबंधी कार्यवाही हेतु प्रधान मुख्य वन संरक्षक व मुख्य वन्य जीव प्रतिपालक की अध्यक्षता में द्वितीय बैठक उनके कक्ष में आयोजित की गयी जिसमें निम्न अधिकारीगण उपस्थित हुए।

1. श्री वेंकटेश शर्मा अति० प्रधान मुख्य वन संरक्षक, श्रम एवं विधि अरण्य भवन, जयपुर।
2. श्री राजेश कुमार गुप्ता, अति० प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
3. श्री टी. मोहन राज, मुख्य वन संरक्षक, वन्यजीव, जयपुर।
4. श्री सी.आर. मीणा, मुख्य वन संरक्षक, कार्य आयो० एवं वन बन्दो० राज०, जयपुर।
5. श्री सुदर्शन शर्मा, उप वन संरक्षक, एफ.सी.ए. जयपुर।
6. श्री अशोक कुमार जैन, उप वन संरक्षक, सूचना प्रौद्योगिकी, जयपुर।
7. श्री विजयपाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
8. श्री प्रेम शंकर मीणा, सहायक वन संरक्षक, नाहरगढ वन्यजीव अभ्यारण्य, जयपुर।
9. श्री गिरीश नारायण शर्मा, सर्वेयर, कार्या० उप वन संरक्षक (वन्यजीव) चिडियाघर।

बैठक प्रारम्भ की जाकर पूर्व की बैठक में दिये गये निर्देशों की प्रगति के संबंध में मुख्य वन्यजीव प्रतिपालक द्वारा अब तक की गयी कार्यवाही के बारे में अवगत कराने हेतु निर्देशित किया गया।

1. श्री वेंकटेश शर्मा अति० प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा इस क्रम में की जाने वाली कार्यवाही के बारे में संक्षिप्त रूप से अवगत कराते हुए उप वन संरक्षक आई.टी को इस कार्य के लिये अपनाई गयी सम्पूर्ण तकनीकी प्रक्रिया के बारे में विस्तृत रूप से अवगत कराने हेतु निर्देशित किया गया।
2. श्री अशोक कुमार जैन, उप वन संरक्षक आई.टी द्वारा वन्यजीव चिडियाघर वन मंडल से उप वन संरक्षक द्वारा उपलब्ध कराये गये विभिन्न वन भूमि रिकॉर्ड जैसे मूल नोटिफिकेशन, वन भूमि खसरा मैप, खसरा मिलान रिकॉर्ड, एवं अन्य उपलब्ध विभिन्न आदेश आदि के आधार पर तैयार कर वन मंडल द्वारा प्रस्तुत किये गये डिजिटल नक्शों में प्रयुक्त डेटा एवं प्रक्रिया से सदस्यों को अवगत कराया गया।
3. श्री जैन द्वारा दी गयी जानकारी एवं वन भूमि तथा अन्य समस्त संबंधित भूमियों पर नोटिफिकेशन के क्रम में दिशावार विवरण के अनुसार समिति सदस्यों द्वारा विस्तृत चर्चा की गयी।
4. इस प्रकार खसरा स्केल पर खसरा वार जानकारी, अधिसूचित वन भूमि एवं राजस्व व अन्य सभी प्रकार की भूमियों की स्थितियों का आंकलन करते हुये अभ्यारण्य की डिजिटल सीमा लाईन को प्रस्तुत नक्शों पर इंगित करने हेतु आवश्यक कार्यवाही बाबत उप वन संरक्षक आई०टी० एवं उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।
5. इस अभ्यारण्य सीमा लाईन को डिजिटल रूप में बनाये जाने हेतु उप वन संरक्षक आई.टी श्री जैन द्वारा दिनांक 01 अप्रैल 2025 तक पूर्ण करने का आश्वासन दिया गया।
6. श्री वेंकटेश शर्मा अति० प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा उप वन संरक्षक आई.टी को अपनायी गयी तकनीक कार्यप्रणाली (SOP) का सरल भाषा में विवरण तैयार कर अगामी बैठक में प्रस्तुत करने हेतु निर्देशित किया गया।
7. अभ्यारण्य क्षेत्र के संबंध में सभी प्रकार की भूमि से संबंधित आदेश पत्र नोटिफाईड भूमि नोटिफिकेशन, अन्य विभागों को आवंटित की गयी भूमि नोटिफिकेशन, इत्यदि के तत्संबंधी प्रत्येक पृथक पत्रावली के रूप में तैयार कर मुख्य वन्य जीव प्रतिपालक को उपलब्ध कराने हेतु उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।

Signature Not Verified

Digitally signed by Shilpa Mehra

Designation: Principal Chief

Conservator Of Forest

Date: 2025.04.03 04:25:54 IST

Reason: Approved



8. इसी प्रकार अभ्यारण्य क्षेत्र की उक्त प्रक्रिया से इंगित की जाने वाली सीमा लाईन के ग्रामवार सीमा इंगितीकरण के औचित्य विवरण भी सर्वेयर कार्यालय हाजा उप वन संरक्षक चिडियाघर जयपुर द्वारा तैयार किये जाने हेतु उन्हें निर्देशित किया गया जिसमें समस्त प्रकार की भूमि का विस्तृत विवरण उल्लेखित किया जावे कि संबंधित ग्राम की भूमि किस कारण छोड़ी गयी है अथवा जोड़ी गयी है।
9. बैठक चर्चा के दौरान यह भी निर्देशित किया गया कि उक्तानुसार तैयार किये गये नक्शे के आधार पर उप वन संरक्षक वन्यजीव चिडियाघर जयपुर द्वारा भौतिक रूप से मौके की स्थिति का परीक्षण/मुआयना करवाया जावे जिससे मौके की वर्तमान वास्तविक स्थिति की सही जानकारी ली जा सके।

बैठक सधन्यवाद समाप्त हुई एवं अगली बैठक दिनांक 04.04.2025 को सांय 5.00 बजे नियत कर उप वन संरक्षक (वन्यजीव) चिडियाघर को ग्राउन्ड ट्रथिंग की रिपोर्ट के साथ उपस्थित होने के निर्देश दिये गये।

(शिखा मेहरा)

प्रधान मुख्य वन संरक्षक एवं  
मुख्य वन्यजीव प्रतिपालक  
राजस्थान

क्रमांक : एफ.8(07)2024 / विधि / मुवजीप्र-02868

दिनांक : ई-हस्ताक्षर

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. निजी सचिव, प्रधान मुख्य वन संरक्षक, (वन बल प्रमुख) राजस्थान जयपुर।
2. निजी सचिव, प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक राज0 जयपुर।
3. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि, राजस्थान जयपुर।
4. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, एफ.सी.ए., राजस्थान जयपुर।
5. निजी सचिव, अतिरिक्त प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
6. मुख्य वन संरक्षक, कार्य आयोजना एवं वन बन्दोबस्त, राजस्थान, जयपुर।
7. उप वन संरक्षक, सूचना प्रौद्योगिकी, अरण्य भवन जयपुर।
8. उप वन संरक्षक (वन्यजीव) चिडियाघर, राजस्थान, जयपुर

प्रधान मुख्य वन संरक्षक एवं  
मुख्य वन्यजीव प्रतिपालक  
राजस्थान

Signature Not Verified

Digitally signed by Shikha Mehra  
Designation : Principal Chief  
Conservator Of Forest  
Date: 2025.04.03 04:25:54 IST  
Reason: Approved



